

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 114
(IB)-10/ND/2021

IN THE MATTER OF:

Ambika Enterprises	...	Applicant
Vs.		
Radha Kishan Govind Ram Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 30.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :Mr. Sachin Jain, Adv.

ORDER

Learned Counsel for the applicant states that in compliance of the order dated 07.04.2021, rejoinder could not be filed within five days as directed. It is seen from the previous records, right to file rejoinder was closed in the month of February 2021 but seeking indulgence again in the month of April, one more chance was given to file rejoinder but today Learned Counsel for the applicant seeks further time to file rejoinder stating that there is some exigency in the family of office colleague. List on 20.09.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

